

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.72/1999

Date of order: 18.2.1999

prabhu dayal, S/o Shri Moharu Balai, aged about 38 years, Village Kheri Ram, Post Akoda, Via Phulera, Distt. Jaipur

...Applicant.

Vs.

1. The Union of India, through the General Manager, Western Railway, Churchgate, Mumbai.
2. The Divisional Railway Manager, Western Railway, Jaipur Division, DRM Office, Jaipur.

...Respondents.

Mr.Vikram Singh Nain - Counsel for applicant.

CORAM:

Hon'ble Mr.Ratan Prakash, Judicial Member.

PER HON'BLE MR.RATAN PRAKASH, JUDICIAL MEMBER.

Applicant herein Shri Prabhu Dayal has approached this Tribunal under Sec.19 of the Administrative Tribunals Act, 1985, seeking a direction against the respondents to regularise his services w.e.f. the date from which his juniors vis S/Shri Shankar, Ram Prasad and Mool Chand, have been given the benefit of regularisation alongwith consequential benefits.

2. I heard the learned counsel for the applicant.

3. The case of the applicant is that he worked with the respondents' department as casual labour with effect from 23.7.1981 to 20.2.1986 and that thereafter in pursuance of the policy laid down by the respondent Western Railway vide its communication dated 12/15.9.1996 (Annex.A6) it was directed that all casual labour on roll as on 30.4.1996 will be regularised by 1997-98 and also directing the Railways to draw an Action Plan to ensure that the absorption of all casual labour on roll will be completed by December 1997.

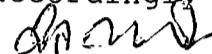
4. The grievance of the applicant is that though his name ~~of~~ appeared at Sl.No.185 in the aforesaid casual labour roll, yet he has not been regularised in spite of repeated representations; ^{but} yet his juniors S/Shri Shankar, Ram Prasad and Mool Chand have been regularised between the year 1992 to 1995.

5. In view of above, the applicant is directed to make a detailed representation to the General Manager, Western Railway Churchgate, Bombay and the Divisional Railway Manager, Western Railway, Jaipur Division,

(3)

Jaipur, within a period of 15 days from the date of this order and the respondents shall dispose of the aforesaid representation within a period of two months from the date of its receipt by a detailed, speaking and reasoned order in accordance with their policy/Action Plan which was circulated vide their letter dated 12/15.9.1996 (Annx.A6). In case, the applicant is still aggrieved by the decision of the respondents, he is at liberty to approach the Tribunal. A copy of this order be supplied to the parties.

6. The O.A stands disposed of accordingly at the stage of admission:


(Ratan Prakash)

Judicial Member.